

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30803/2016

(Arising out of impugned final judgment and order dated 04-10-2016 in CMWP No. 22910/2016 passed by the High Court Of Judicature At Allahabad)

BRAHM PAL

Petitioner(s)

VERSUS

STATE OF U.P. THROUGH PRINCIPAL SECRETARY & ORS. Respondent(s)

WITH

SLP(C) No. 30906/2016 (XI)

SLP(C) No. 31992/2016 (XI)

SLP(C) No. 36255/2016 (XI)

SLP(C) No. 361-362/2017 (XI)

SLP(C) No. 8620/2017 (XI)

SLP(C) No. 9230/2017 (XI)

SLP(C) No. 22956/2017 (XI)

(WITH IA NO.63735/2017-CONDONATION OF DELAY IN FILING SLP AND IA NO.63742/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA NO.63739/2017-APPLICATION FOR SUBSTITUTION AND IA NO.63741/2017-EXEMPTION FROM FILING O.T. AND IA NO.63740/2017-CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. AND IA NO.63743/2017-CONDONATION OF DELAY IN REFILING SLP)

SLP(C) No. 19417/2017 (XI)

(WITH I.R. AND IA NO.48056/2017-CONDONATION OF DELAY IN FILING AND IA NO.48058/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA NO.48059/2017-EXEMPTION FROM FILING O.T.)

Date : 15-09-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Arvind Kumar Sharma, Adv.

Mr. Hara Prasad Sahu, Adv.

Mr. F.I. Choudhury, AOR

Mr. P.K. Singh, Adv.

Mr. Utkarsh Singh, Adv.

Mr. Rajiv Shankar Dvivedi, AOR

Mr. Hara Prasad Sahu, Adv.
Mr. Shiv Kant Mishra, Adv.
Mr. Pranaya Kumar Mohapatra, AOR

Mr. Arun K. Sinha, AOR
Mr. Sumit Sinha, Adv.
Mr. Sinha Shrey Nikhilesh, Adv.
Mr. Harsh Bhati, Adv.

Mr. Achintya Dvivedi, Adv.
Mr. Bhagabati Prasad Padhy, AOR

For Respondent(s) Mr. D.K. Singh, AAG
Mr. Anuvrat Sharma, AOR
Ms. Alka Sinha, Adv.
Ms. Komal Mundhra, Adv.
Mr. Saurabh Agrawal, Adv.
Mr. Ankur Prakash, Adv.

Mr. Ravindra Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for NOIDA submits that the rejoinder affidavit was served upon them yesterday only and, therefore, he seeks a little time to get further instruction.

Post on 26.10.2017 at the top of the list.

In case any respondent wants to file counter affidavit, the same shall be filed on or before 4.10.2017.

Rejoinder affidavit, if any, be filed on or before 11.10.2017.

We make it clear that no further time shall be granted for filing counter/rejoinder affidavit.

(NARENDRA PRASAD)
COURT MASTER

(RENU DIWAN)
ASST. REGISTRAR